1	2	3	4
West Bengal	22714.77	24389.55	27821.51
A & N Islands	116.27	136.63	149.85
Sikkim	208.67	211.93	260.25
Assam	3099.09	3487.79	3639.13
Manipur	188.00	217.38	197.40
Meghalaya	729.72	863.04	977.99
Nagaland	144.80	156.49	182.73
Tripura	370.69	394.59	397.81
Arunachal Pradesh	161.46	138.50	169.51
Mizoram	134.51	145.15	179.44

Corruption Charges in Barh Project

- 406. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of POWER be pleased to state:
- (a) whether Government is aware of the report captioned "Passport of former NTPC CMD seized", appearing in the Mint, New Delhi on August 25, 2009;
 - (b) if so, the details of the case;
- (c) whether Government has lost crores of rupees on account of delay in the Barh Power Project, with generating capacity of 50,000 MW, on account of former CMDus involvement in the deal; and
- (d) if so, the steps being taken to complete the CBI enquiry expeditiously against former CMD of NTPC involved in corruption charges in Barh project?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a), (b) and (d) The CBI had registered a case on 6.3.2006 under Section 120-B IPC read with Section 13(1) (d) and 13(2) of PC Act 1988 against unknown officials of NTPC Ltd. India, M/s FGUP "VO" technopromexport and unknown others in the matter of awarding contract for setting up of Super Thermal Power Project (STPP) (Stag-I) at Barh, Bihar. Investigations of the case are in progress. Further information is being collected and will be laid on the Table of the House.

(c) The contract for Steam Generator (Boiler) package of the Barh Super Thermal Power Project Stage-I, which consists of 3 units of 660 MW each, had been awarded by the NTPC to M/s. Technopromexport. The implementation of the Project has delayed mainly due to non-adherence to the provisions of the Contract by M/s. Technopromexport and the erection work has not been started by them. The cost overrun will be known only after completion of the project.